

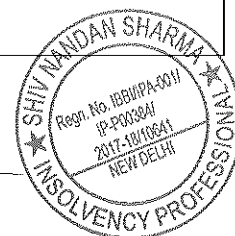
FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
SAHA INFRATECH PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	NAME OF CORPORATE DEBTOR	SAHA INFRATECH PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	26/06/2012
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	Companies Act, 1956 with Registrar of Companies, Delhi
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR	U45200DL2012PTC238062
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	Registered office: F-1, 1st Floor, Plot No.1, Village Kilokri, ring road Near Bus Stop, New Delhi -110014 Place of Maintenance of Books of Accounts & Papers: B - 4, Matrix Tower, Sector - 132, Noida Expressway Noida, UP 201301
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	28 February, 2020 Note: As per Hon'ble NCLT, New Delhi's directions, IRP appointed on 28 th February, 2020 has been replaced by Shiv Nandan Sharma w.e.f. 05.04.2021 (copy of order received on 06.04.2021)
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	02 October, 2021 being 180 days from 05, April 2021
8.	NAME, ADDRESS, EMAIL ADDRESS AND THE REGISTRATION NUMBER OF THE INTERIM RESOLUTION PROFESSIONAL	Name: Shiv Nandan Sharma Regd No.: IBBI/IPA-001/IP-P00384/2017-2018/10641 Address: 129 Navjeevan Vihar, Near Aurobindo College, New Delhi, ,110017 Email: sharmasn@gmail.com
9.	ADDRESS AND E-MAIL OF THE INTERIM RESOLUTION PROFESSIONAL, AS REGISTERED WITH THE BOARD	Name: Shiv Nandan Sharma Regd No.: IBBI/IPA-001/IP-P00384/2017-2018/10641 Address: 129 Navjeevan Vihar, Near Aurobindo College New Delhi, ,110017 Email: sharmasn@gmail.com

(Signature)



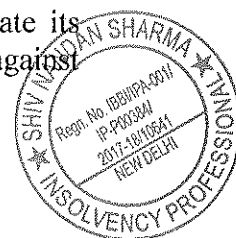
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE INTERIM RESOLUTION PROFESSIONAL, IF DIFFERENT FROM THOSE GIVEN AT SL. NO. 9	Name: Shiv Nandan Sharma Regd No.: IBBI/IPA-001/IP-P00384/2017-2018/10641 Address: 908, D-Mall, Netaji Subhash Place, Pitampura, Delhi - 110034 Email: cirp.sahainfra@gmail.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	19 April, 2021
12.	CLASSES OF CREDITORS, IF ANY, UNDER CLAUSE (B) OF SUBSECTION (6A) OF SECTION 21, ASCERTAIN BY THE INTERIM RESOLUTION PROFESSIONAL	Home Buyers/ Allottees of Real Estate Project(s) as per clause (f) of Section 5 (8) of the IBC Code, 2016
13.	NAME OF THE INSOLVENCY PROFESSIONALS IDENTIFIED TO ACT AS AUTHORIZED REPRESENTATIVE OF CREDITORS IN A CLASS (THREE NAMES OF EACH CLASS)	1. Mr Abhishek Anand IBBI Registration No. IBBI/IPA-002/IP-N00038/2016-17/10077 2. Mr Alok Chandra Singh IBBI Registration No. IBBI/IPA-002/IP-N00381/2017-2018/11124 3. Mr Loveneet Handa IBBI Registration No. IBBI/IPA-002/IP-N01048/2020-2021/13386
14.	(A) RELEVANT FORMS AND (B) DETAILS OF AUTHORIZED REPRESENTATIVES ARE AVAILABLE AT	(A) Relevant forms are available at https://ibbi.gov.in/downloadform.html (B) Service providers / Insolvency Professionals (IPs) are available at https://ibbi.gov.in/ips-register/view-ip/1

Notice is hereby given that the Hon'ble National Company Law Tribunal, New Delhi (NCLT) had ordered the commencement of the corporate insolvency resolution process against the SAHA INFRATECH PRIVATE LIMITED on **28.02.2020** and appointed an **Interim Resolution Professional (IRP)**. However, no action was taken by that IRP and the Hon'ble NCLT has vide order dated **05 April, 2021** appointed **Shiv Nandan Sharma** as **Interim Resolution Professional**

The creditors of SAHA INFRATECH PRIVATE LIMITED, are hereby called upon to submit a proof of their claims on or before **19.04.2021** to the interim resolution professional at the address mentioned against item 10 above.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against

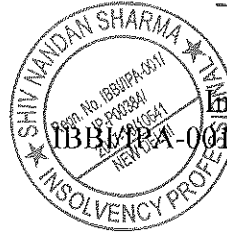



entry No.13 to act as authorised representative of the class Home Buyer / Allottees under a Real Estate Projects under section 5 (8) (f) of the Insolvency and Bankruptcy Code, 2016 in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 08 April, 2021

Place: New Delhi



Shiv Nandan Sharma

Interim Resolution Professional

IP-P00384/2017-2018/10641

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF SAHA INFRA TECH PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of Corporate Debtor	SAHA INFRA TECH PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	26/06/2012
3. Authority under which Corporate Debtor is incorporated / registered	Companies Act, 1956 with Registrar of Companies, Delhi
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U45200DL2012PTC238062
5. Address of the registered office and principal office (if any) of Corporate Debtor	Registered Office: F-1, 1st Floor, Plot No. 1, Village Kideri, Ring Road Near Bus Stop, New Delhi - 110014 Place of Maintenance of Books of Accounts & Papers: B-4, Matrix Tower, Sector-132, Noida Expressway, Noida 201301 UP
6. Insolvency commencement date in respect of Corporate Debtor	28 February, 2020 (Note: As per Hon'ble NCLT, New Delhi's directions, IRP appointed on 28th February, 2020 has been replaced by Shiv Nandan Sharma w.e.f. 05.04.2021) (copy of order received on 06.04.2021)
7. Estimated date of closure of insolvency resolution process	02 October, 2021 (being 180 days from 05 April 2021)
8. Name, address, email address and the registration number of the interim resolution professional	Name: Shiv Nandan Sharma Reg. No.: IBB/PA-001/IP-P00384/2017-2018/10641 Add.: 129 Navjeevan Vihar, Near Auroribindo College, New Delhi-110017 Email: sharmasn@gmail.com
9. Address & email of the interim resolution professional, as registered with the board	Name: Shiv Nandan Sharma Reg. No.: IBB/PA-001/IP-P00384/2017-2018/10641 Add.: 129 Navjeevan Vihar, Near Auroribindo College, New Delhi-110017 Email: sharmasn@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Name: Shiv Nandan Sharma Reg. No.: IBB/PA-001/IP-P00384/2017-2018/10641 Add.: 808, D-Mall, Netaji Subhash Place, Pitampura, Delhi - 110034 Email: crp_sahainfra@gmail.com
11. Last date for submission of claims	19 April, 2021
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Home Buyers/ Allottees of Real Estate Project(s) as per clause (f) of Section 5 (B) of the IBC Code, 2016
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	1. Mr. Abhishek Anand Reg. No. IBB/PA-002/IP-N00038/2016-17/10077 2. Mr. Ajit Chandra Singh Reg. No. IBB/PA-002/IP-N00381/2017-2018/11124 3. Mr. Loveneel Handa Reg. No. IBB/PA-002/IP-N01048/2020-2021/13386
(a) Relevant forms and (b) Details of authorized representatives are available at:	a) Relevant forms are available at https://ibbi.gov.in/downloadform.html b) Service providers / Insolvency Professionals (IPs) are available at https://ibbi.gov.in/ip-register/view-ip1

Notice is hereby given that the Hon'ble National Company Law Tribunal, New Delhi (NCLT) had ordered the creditors of the corporate insolvency resolution process against the **SAHA INFRA TECH PRIVATE LIMITED** on **28.02.2020** and appointed an Interim Resolution Professional (IRP). However, no action was taken by that IRP and the Hon'ble NCLT has vide order dated 05 April, 2021 appointed Shiv Nandan Sharma as Interim Resolution Professional.

The creditors of **SAHA INFRA TECH PRIVATE LIMITED**, are hereby called upon to submit a proof of their claims on or before **19.04.2021** to the interim resolution professional at the address mentioned against item 10 above. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class Home Buyer / Allottees under a Real Estate Projects under section 5 (B) (f) of the Insolvency and Bankruptcy Code, 2016 in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 08.04.2021 **Shiv Nandan Sharma**
Place: New Delhi **Interim Resolution Professional**
Reg. No.: IBB/PA-001/IP-P00384/2017-2018/10641

BARODA MUTUAL FUND



NOTICE cum ADDENDUM No. 20 / 2021

NOTICE - CUM - ADDENDUM TO THE SCHEME INFORMATION DOCUMENT ("SID") AND KEY INFORMATION MEMORANDUM ("KIM") OF FEW SCHEMES OF BARODA MUTUAL FUND ("Baroda MF")

Notice is hereby given that, pursuant to SEBI circular SEBI/HO/IMD/DF3/CIR/P/2020/197 dated October 05, 2020, unitholders are requested to take note that the Risk-o-meters of the following schemes of Baroda MF stands revised as under:

Name and type of Scheme	Risk-o-meter (Revised)
Baroda Ultra Short Duration Fund (An open-ended ultra short term debt scheme investing in instruments such that the Macaulay duration* of the portfolio is between 3 months and 6 months.) (*please refer to page no. 37 of SID)	
Baroda Short Term Bond Fund (An open-ended short term debt scheme investing in instruments such that the Macaulay duration* of the portfolio is between 1 year and 3 years.) (*please refer to page no. 39 of SID)	

The above Risk-o-meters are based on evaluation of risk level of the scheme's monthly portfolio as on March 31, 2021.

This Notice cum addendum forms an integral part of the SIDs & KIMs of the above-mentioned schemes of Baroda MF. All other terms and conditions as mentioned in the SIDs & KIMs of the schemes shall remain unchanged.

For Baroda Asset Management India Limited
(Investment Manager to Baroda Mutual Fund)

Place : Mumbai
Date : April 07, 2021

Sd/-
Authorised Signatory

**Mutual Fund investments are subject to market risks,
read all scheme related documents carefully.**

For further details, kindly contact:
Baroda Asset Management India Limited
CIN : U65991MH1992PLC069414

501, Titanium, 5th Floor, Western Express Highway, Goregaon (East), Mumbai - 400 063.
Tel. No. : +91 22 6848 1000 • **Toll Free No. :** 1800 267 0189
Visit us at : www.barodamf.com • **Email :** info@barodamf.com

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Gujarat Informatics Limited

Block No. 2, 2nd Floor, Karmayogi Bhavan, Sector 10 A,
Gandhinagar-382010 (Gujarat) Ph. : 079-23256022, Fax: 079-23238925

NOTICE FOR INVITING BIDS

GIL invites bids through E-tendering for Selection of Service Provider for End-to-End Comprehensive Integrated IT Solution Design, Development, Implementation, Training, Hand Holding and Operation & Maintenance Support for Sports Authority of Gujarat, Gandhinagar. (Tender No. SWT070421210). Interested parties may visit <http://www.gil.gujarat.gov.in> or <https://www.gil.nprocure.com> for eligibility criteria & more details about the bids.

- Managing Director



IDBI Asset Management Limited

CIN: U65100MH2010PLC199319

Registered Office: IDBI Tower, WTC Complex, Cuffe Parade, Colaba, Mumbai - 400005
Corporate Office: 4th Floor, IDBI Tower, WTC Complex, Cuffe Parade, Colaba, Mumbai - 400005
Tel: (022) 66442800 Fax: (022) 66442801 **Website:** www.idbimutual.co.in **E-mail:** contactus@idbimutual.co.in

NOTICE CUM ADDENDUM NO. 01/2021-22

CHANGE IN RISK-O-METER OF IDBI LIQUID FUND AND IDBI ULTRA SHORT TERM FUND OF IDBI MUTUAL FUND

Investors are requested to note that pursuant to SEBI Circular No. SEBI/HO/IMD/DF3/CIR/P/2020/197 dated October 05, 2020, the Risk-o-meter of the following Schemes of IDBI Mutual Fund stand revised as under, based on evaluation of risk level of Schemes Portfolios as on March 31, 2021:

Name of the scheme	Product Labelling*	Existing Risk-o-meter	Revised Risk-o-meter
This product is suitable for investors who are seeking*:			
IDBI Liquid Fund (An open-ended liquid scheme)	- High level of liquidity along with regular income for short term - Investments in Debt/ Money market instruments with maturity / residual maturity up to 91 days		
*Investors should consult their financial advisors if in doubt about whether the product is suitable for them.			
IDBI Ultra Short Term Fund (An open-ended ultra short term debt scheme investing in instruments such that the Macaulay duration of the portfolio is between 3 months and 6 months)	- Regular income for short term - Investments in Debt / Money market instruments with relatively lower interest rate risk, such that the Macaulay duration of the portfolio is maintained between 3 months to 6 months		
*Investors should consult their financial advisors if in doubt about whether the product is suitable for them.			

*There is no change in labelling of the scheme. Only Risk-o-meter is changed

This Addendum shall form an integral part of Scheme Information Document / Key Information Memorandum of IDBI Liquid Fund and IDBI Ultra Short Term Fund, the schemes of IDBI Mutual Fund, as amended from time to time.

All other features and terms and condition as stated in the SID/KIM of the Schemes shall remain unchanged.

For IDBI Asset Management Limited
(Investment Manager to IDBI Mutual Fund)

Place : Mumbai
Date : April 07, 2021

Sd/-
Company Secretary and Compliance Officer

Statutory Details: IDBI Mutual Fund has been set up as a trust sponsored by IDBI Bank Limited with IDBI MF Trustee Company Limited as the Trustee ("Trustee" under the Indian Trusts Act, 1882) and with IDBI Asset Management Limited as the Investment Manager.

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT AND PRE-OPEN OFFER ADVERTISEMENT FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

PRATIK PANELS LIMITED

("PRATIK" OR "TARGET COMPANY")
(CIN: L36101MH1989PLC317374)

Registered Office: H. No. 1824, Gala 1,2,3,4,5, Swagat Complex, Nr. Bidi Kamgar Soc. Rahnal, Thane, Maharashtra, 421 302.
Tel No.: +91 9867726148/ 9967061483. **Website:** www.pratikpanels.com ; **Email ID:** praty8@gmail.com

This Advertisement is being issued by CapitalSquare Advisors Private Limited ("Manager to the Offer"), for and on behalf of Pratik Chandrakant Mishra ("Acquirer 1") and Divyani Pankaj Mishra ("Acquirer 2") (hereinafter collectively referred to as "Acquirers") pursuant to Regulation 18 (7) read with Regulation 3 (1), Regulation 4, Regulation 14 (3), and Regulation 15 (2) of the Securities Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("SEBI (SAST) Regulations"), in respect of Open Offer to acquire up to 10,13,610 (Ten Lakhs Thirteen Thousand Six Hundred and Ten) fully paid-up equity shares of Rs.10/- each ("Equity Shares") representing 26.00% of the total equity and voting share capital of the Target Company, at a price of Rs.1/- (Rupee One Only) per Equity Share ("Offer Price") payable in cash ("Offer" or "Open Offer").

This Advertisement is to be read in conjunction with the (a) Public Announcement dated Thursday, January 21, 2021 ("PA"); (b) Detailed Public Statement ("DPS") which was published on Tuesday, January 26, 2021 in Financial Express (English daily) (All Editions), Jansatta (Hindi daily) (All Editions), and Navshakti (Marathi daily) (Mumbai Edition).

- Offer Price:** The Offer Price of Rs.1/- (Rupee One Only) payable in cash.
- Recommendations of the Committee of Independent Directors:** The Committee of Independent Directors of the Target Company ("IDC") has opined that the Offer Price of Rs.1/- (Rupee One Only) is fair and reasonable in accordance with SEBI (SAST) Regulations. Further, the IDC's has published its recommendation on published on Wednesday, April 07, 2021 in the same newspapers in which the DPS was published, as mentioned above.
- This Open Offer is not a competing offer;
- Link Intime India Private Limited, Registrar to the Offer, has confirmed that the Letter of Offer to the Public Shareholders of the Target Company whose names appear as on the Identified Date i.e. Wednesday, March 24, 2021 have been dispatched through registered post by Thursday, April 01, 2021. Additionally, the LoO is also dispatched through electronic mode to those Public Shareholders who have registered their Email-ID with the depositories;
- Please note that a copy of Letter of Offer (including Form of Acceptance-cum-Acknowledgement) is also available on SEBI's website www.sebi.gov.in, Manager to the Offer's website www.capitalsquare.in, and BSE Limited' website www.bseindia.com;
- Public Shareholders are required to refer to the Section titled "**Procedure for Acceptance and Settlement of the Offer**" beginning on page 18 of the Letter of Offer in relation to the procedure for tendering their Equity Shares in the Open Offer.

Instruction for Public Shareholders

a. In case the Equity Shares are held in physical form

- Public Shareholders holding Equity Shares in physical form may participate in this Open Offer through their Selling Broker by providing relevant information and documents as mentioned in Paragraph 7.8.1 of the Letter of offer along with Form SH-4.

b. In case the Equity Shares are held in demat form

- An eligible Public Shareholder may participate in this Open Offer by approaching their Selling Broker and tender their Equity Shares in Open Offer as per the procedure as mentioned in Paragraph 7.8.2 of the Letter of Offer along with other details;

- We have incorporated the details of violation for inter-se transfer and disclosure under Regulation 29 (2) of the SEBI (SAST) Regulations under Paragraph 2.1.12 of the Letter of Offer. SEBI may initiate appropriate action against the Promoter(s) and Promoter(s) Group in terms of SEBI (SAST) Regulations and provisions of the Securities and Exchange Board of India Act, 1992 for certain delayed compliances made by them.
- All the observations received from SEBI vide letter bearing reference number "SEBI/HO/CFD/DCR-2/OW/P/2021/6658/1" dated Monday, March 22, 2021 duly in terms of Regulation 16 (4) of the SEBI (SAST) Regulations upon submission of Draft Letter of Offer are duly incorporated in the Letter of Offer;
- There are no other material updates in relation to this Open Offer since the date of PA, save as otherwise disclosed in the DPS, and the LoO. As on the date of this Advertisement and in the best of knowledge of the Acquirers, there are no statutory approvals required to be implemented by them in order to complete this Open Offer.

10. Schedule of Activities:

Nature of Activity	Original Schedule		Revised Schedule	
	Date	Day	Date	Day
Date of the Public Announcement	January 21, 2021	Thursday	January 21, 2021	Thursday
Publication of Detailed Public Statement in newspapers	January 29, 2021	Friday	January 29, 2021	Friday
Last date of filing of the Draft Letter of Offer with the SEBI	February 05, 2021	Friday	February 05, 2021	Friday
Last date of a Competing Offer*	February 12, 2021	Friday	February 12, 2021	Friday
Date by which SEBI's observations will be received	March 01, 2021	Monday	March 22, 2021	Monday
Identified Date*	March 03, 2021	Wednesday	March 24, 2021	Wednesday
Date by which the Letter of Offer will be dispatched to the shareholders	March 10, 2021	Wednesday	April 01, 2021	Thursday
Last date for revising the Offer Price / Offer Size	March 17, 2021	Wednesday	April 08, 2021	Thursday
Last date by which Board of the Target shall give its recommendation	March 16, 2021	Tuesday	April 07, 2021	Wednesday
Offer Opening Public Announcement	March 17, 2021	Wednesday	April 08, 2021	Thursday
Date of commencement of tendering period (Open Date)	March 18, 2021	Thursday	April 09, 2021	Friday
Date of closing of tendering period (Close Date)	April 01, 2021	Thursday	April 27, 2021	Tuesday
Date by which all requirement including payment of consideration would be completed	April 20, 2021	Tuesday	May 11, 2021	Tuesday

Note:

*Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of equity shares of the Target Company (except the Acquirer and the parties to the SPA) are eligible to participate in the Offer any time before the Closure of the Offer.

- The Acquirers accept full responsibility for the information contained in this Advertisement and also for the fulfillment of their obligations laid down in the SEBI (SAST) Regulation. A copy of this Advertisement shall also be available on website of the SEBI at www.sebi.gov.in and Manager to the Offer at www.capitalsquare.in;
- The capitalized terms used in this Advertisement shall have the meaning assigned to them in the LoO, unless otherwise specified.

Issued by the Manager to the Offer



MANAGER TO THE OFFER:

CAPITALSQUARE ADVISORS PRIVATE LIMITED
208, 2nd Floor, AARPEE Center, MIDC Road No 11,
CTS 70, Andheri (East), Mumbai 400 093, Maharashtra, India.

Tel: +91-22-6684 9999/+91 98742 83532
Website: www.capitalsquare.in

Email ID: tanmay.banerjee@capitalsquare.in / mb@capitalsquare.in
Contact Person: Mr. Tanmay Banerjee
SEBI Registration No.: INM000012219

On behalf of Acquirers

Date: Wednesday, April 07, 2021
Place: Mumbai

Sd/-
Pankaj Chandrakant Mishra

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY OUTSIDE INDIA.

PUBLIC ANNOUNCEMENT



CLEAN SCIENCE AND TECHNOLOGY LIMITED

Our Company was incorporated as "Sri Distikerni Private Limited" on November 7, 2003 in Pune, Maharashtra as a private limited company under the Companies Act, 1956, as amended. Thereafter, the name of our Company was changed to "Clean Science and Technology Private Limited" pursuant to a resolution passed by our shareholders in an extraordinary general meeting held on July 31, 2006, and a fresh certificate of incorporation, dated August 25, 2006 was issued by the Registrar of Companies, Pune ("RoC"). Subsequently, our Company was converted into a public limited company pursuant to a resolution passed by our Shareholders at an extraordinary general meeting held on February 25, 2021 and a fresh certificate of incorporation dated March 4, 2021 was issued by the RoC consequent upon conversion, recording the change in the name of our Company to "Clean Science and Technology Limited". For details of change in the name and registered office of our Company, see "History and Certain Corporate Matters" beginning on page 137 of the Draft Red Herring Prospectus dated April 6, 2021 ("DRHP").

Registered and Corporate Office: Office No. 503, Pentagon Tower P-4, Magarpatta City, Hadapsar, Pune - 411 013 Maharashtra, India. **Contact Person:** Mahesh Arvind Kulkarni, Company Secretary and Compliance Officer; Tel: +91 20 2689953; Fax: +91 20 2689894; E-mail: compliance@cleanscience.co.in; **Website:** www.cleanscience.co.in; **Corporate Identity Number:** U24114PN2003PLC018532

OUR PROMOTERS: ASHOK RAMNARAYAN BOOB, KRISHNAKUMAR RAMNARAYAN BOOB, SIDDHARTHA ASHOK SIKCHI AND PARTH ASHOK MAHESHWARI

INITIAL PUBLIC OFFER OF UP TO [•] EQUITY SHARES OF FACE VALUE OF ₹1 EACH ("EQUITY SHARES") OF CLEAN SCIENCE AND TECHNOLOGY LIMITED ("COMPANY") FOR CASH AT A PRICE OF ₹(•) PER EQUITY SHARE THROUGH AN OFFER FOR SALE OF UP TO [•] EQUITY SHARES ("OFFER FOR SALE" OR "OFFER") AGGREGATING UP TO ₹14,000 MILLION, CONSISTING OF UP TO [•] EQUITY SHARES BY ASHOK RAMNARAYAN BOOB AGGREGATING UP TO ₹2,233.48 MILLION, UP TO [•] EQUITY SHARES BY KRISHNAKUMAR RAMNARAYAN BOOB AGGREGATING UP TO ₹830.82 MILLION, UP TO [•] EQUITY SHARES BY SIDDHARTHA ASHOK SIKCHI AGGREGATING UP TO ₹370.75 MILLION, UP TO [•] EQUITY SHARES BY PARTH ASHOK MAHESHWARI AGGREGATING UP TO ₹695.47 MILLION (COLLECTIVELY, THE "PROMOTER SELLING SHAREHOLDERS"), UP TO [•] EQUITY SHARES BY ANANTROOP FINANCIAL ADVISORY SERVICES PRIVATE LIMITED AGGREGATING UP TO ₹689.04 MILLION, UP TO [•] EQUITY SHARES BY ASHA ASHOK BOOB AGGREGATING UP TO ₹2,233.49 MILLION, UP TO [•] EQUITY SHARES BY ASHOKKUMAR RAMKISHAN SIKCHI HUF AGGREGATING UP TO ₹1,245.28 MILLION, UP TO [•] EQUITY SHARES BY KRISHNAKUMAR RAMNARAYAN BOOB HUF AGGREGATING UP TO ₹380.32 MILLION, UP TO [•] EQUITY SHARES BY ASHOK RAMNARAYAN BOOB HUF AGGREGATING UP TO ₹688.85 MILLION, UP TO [•] EQUITY SHARES BY NIDHI MOHUNTA AGGREGATING UP TO ₹695.47 MILLION, UP TO [•] EQUITY SHARES BY NILIMA KRISHNAKUMAR BOOB AGGREGATING UP TO ₹830.82 MILLION, UP TO [•] EQUITY SHARES BY SHRADHA KRISHNAKUMAR BOOB AGGREGATING UP TO ₹402.99 MILLION, UP TO [•] EQUITY SHARES BY PRASAD KRISHNAKUMAR BOOB AGGREGATING UP TO ₹402.99 MILLION, UP TO [•] EQUITY SHARES BY POOJA VIVEK NAVANDAR AGGREGATING UP TO ₹402.99 MILLION, UP TO [•] EQUITY SHARES BY ASHA ASHOK SIKCHI AGGREGATING UP TO ₹1,044.72 MILLION, UP TO [•] EQUITY SHARES BY KUNAL ASHOK SIKCHI AGGREGATING UP TO ₹284.23 MILLION, UP TO [•] EQUITY SHARES BY ASHOK SIKCHI AGGREGATING UP TO ₹258.52 MILLION, UP TO [•] EQUITY SHARES BY NANDITA SIKCHI AGGREGATING UP TO ₹250.43 MILLION, UP TO [•] EQUITY SHARES BY GANAPATI DADASAHEB YADAV AGGREGATING UP TO ₹29.67 MILLION AND UP TO [•] EQUITY SHARES BY DILIP DIGAMBAR RAVETKAR AGGREGATING UP TO ₹29.67 MILLION (COLLECTIVELY, THE "OTHER SELLING SHAREHOLDERS"), TOGETHER WITH PROMOTER SELLING SHAREHOLDERS, THE "SELLING SHAREHOLDERS").

*FIRST HOLDERS OF EQUITY SHARES, FOR DETAILS OF JOINT SHAREHOLDING, SEE "CAPITAL STRUCTURE" BEGINNING ON PAGE 68 OF THE DRHP.

THE FACE VALUE OF EQUITY SHARES IS ₹1 EACH. THE PRICE BAND AND THE MINIMUM BID LOT SHALL BE DECIDED BY OUR COMPANY IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS AND WILL BE ADVERTISED IN ALL EDITIONS OF [•], AN ENGLISH NATIONAL DAILY NEWSPAPER, ALL EDITIONS OF [•], A HINDI NATIONAL DAILY NEWSPAPER AND REGIONAL EDITION OF [•], A MARATHI NEWSPAPER, MARATHI BEING THE REGIONAL LANGUAGE OF MAHARASHTRA, WHERE OUR REGISTERED AND CORPORATE OFFICE IS LOCATED, WITH WIDE CIRCULATION, AT LEAST TWO WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO THE BSE LIMITED ("BSE") AND THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE"), AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") FOR THE PURPOSE OF UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED (THE "SEBI ICDR REGULATIONS").

In case of any revision in the Price Band, the Bid/Offer Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid/Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company may, for reasons to be recorded in writing, extend the Bid/Offer period for a minimum of three Working Days, subject to the Bid/Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the Book Running Lead Managers and at the terminals of the Syndicate Members and by intimation to Designated Intermediaries and the Sponsor Bank, as applicable.

The Offer is being made through the Book Building Process, in terms of Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957, as amended ("SCRR") read with Regulation 31 of the SEBI ICDR Regulations and in compliance with Regulation 6(1) of the SEBI ICDR Regulations, wherein not more than 50% of the Offer shall be allocated on a proportionate basis to Qualified Institutional Buyers ("QIBs"), the "QIB Portion", provided that our Company may, in consultation with the Book Running Lead Managers, allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the Anchor Investor Allocation Price. In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Offer Price. Further, not less than 15% of the Offer shall be available for allocation on a proportionate basis to Non-Institutional Bidders and not less than 35% of the Offer shall be available for allocation to Retail Individual Bidders ("RIBs") in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. All potential Bidders (except Anchor Investors) are required to mandatorily utilise the Application Supported by Blocked Amount ("ASBA") process providing details of their respective ASBA accounts, and UPI ID in case of RIBs using the UPI Mechanism, if applicable, in which the corresponding Bid Amounts will be blocked by the SCSBs or under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA process. For details, see "Offer Procedure" beginning on page 302 of the DRHP.

This public announcement is being made in compliance with the provisions of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares pursuant to the Offer and has filed the DRHP with the Securities and Exchange Board of India ("SEBI") on April 6, 2021. Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI shall be made public for comments, if any, for a period of at least 21 days from the date of such filing by hosting it on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e. NSE and BSE at www.nseindia.com, www.bseindia.com, and the websites of the BRLMs i.e. Axis Capital

राष्ट्र

इटली के नाविकों के खिलाफ मामले को बंद करने की अर्जी पर कल सुनवाई

जनसत्ता ब्यूरो

नई दिल्ली, 7 अप्रैल।

सुप्रीम कोर्ट ने बुधवार को सहमति जताई कि इटली के नाविकों के खिलाफ चल रहे मुकदमों को बंद करने संबंधी केंद्र सरकार की अर्जी पर सुनवाई नौ अप्रैल को की जाएगी। इटली के दो नाविकों पर केरल के बंदरगाह के पास समुद्र में फरवरी 2012 में दो भारतीय मछुआरों की हत्या का आरोप है। केंद्र ने सुप्रीम कोर्ट को बताया है कि पीड़ित परिवारों के सदस्यों से संपर्क कर उसने उन्हें उचित मुआवजा दे दिया है। मुख्य न्यायाधीश शरद अरविंद बोबडे, न्यायमूर्ति एसस बोपन्ना और न्यायमूर्ति वी रामसुब्रह्मण्यम के पीठ को महान्यायाधीश तुषार मेहता ने यह जानकारी दी। उन्होंने ही अदालत से इस मामले की तत्काल सुनवाई के लिए आग्रह किया। उन्होंने पीठ को बताया कि पिछली सुनवाई पर पीठ ने केंद्र को पीड़ित परिवारों से संपर्क करने का निर्देश दिया था।

राष्ट्रीय हित में भारत के नेतृत्व ने दृढ़ निश्चय का परिचय दिया : रावत

नई दिल्ली, 7 अप्रैल (भाषा)।

प्रमुख रक्षा अध्यक्ष (सीडीएस)

जनरल बिपिन रावत ने बुधवार को कहा कि भारत के नेतृत्व ने देश की सुरक्षा और गरिमा पर ‘अकारण हमले’ के महेनजर महत्वपूर्ण राष्ट्रीय हितों को बरकरार रखने में राजनैतिक इच्छाशक्ति एवं दृढ़ निश्चय का प्रदर्शन किया है। इस टिप्पणी को पूर्वी लड़ाख में चीन के साथ सीमा गतिरोध के परिप्रेक्ष्य में देखा जा रहा है।

उन्होंने कहा कि देश परोक्ष युद्ध से लेकर ‘हाइब्रिड’ और गैर-संपर्क

पारंपरिक युद्ध तक पूर्ण स्तरीय संघर्षों के लिहाज से विभिन्न सुरक्षा खतरों तथा चुनौतियों का सामना कर रहा है। जनरल रावत ने कहा कि भारत को अपने मित्रों में किसी तरह की असुरक्षा उत्पन्न किए बिना इस तरह की चुनौतियों से सख्ती एवं प्रबलता से निपटने की क्षमताएं विकसित करनी होंगी। उन्होंने एक थिंक-टैंक में अपने संविोधन में भारत की सेना के विकास का जिक्र किया और कहा कि देश को सुरक्षा समार्थानों के लिए पश्चिमी जगत की तरफ देखने से बचना चाहिए।

सार्वजनिक सूचना
 फॉर्म नं INC –26 [नियम 30 कंपनियों (निगमन) नियम, 2014] केंद्र सरकार के समक्ष क्षेत्रीय निदेशक (उत्तरी क्षेत्र) कंपनी अधिनियम, 2013 की धारा 13 (4) और कंपनीया (निगमन) नियम, 2014 के नियम 30 (6) (ए) के मामले में तथा सनलाइट टूर एंड ट्रेवल प्राइवेट लिमिटेड के मामले में पंजीकृत कार्यालय "प्लॉट संख्या 127 ए, शॉप संख्या 8, शक्ति- खंड-1, इंदिरापुरम, गाजियाबाद, उत्तर प्रदेश-201014" याचिकाकर्ता
 सूचना सूचना सामान्य जनता को दी जाती है कि कंपनी, कंपनी अधिनियम 2013 की धारा 13 के तहत केंद्र सरकार को आवेदन करने का प्रस्ताव करती है, कंपनी के सदस्य ने 17.03.2021 को कंपनी के पंजीकृत कार्यालय में "प्लॉट संख्या 127 ए, शॉप संख्या 8, शक्ति- खंड-1, इंदिरापुरम, गाजियाबाद, उत्तर प्रदेश-201014" पर या हलफनामा के साथ क्षेत्रीय निदेशक (उत्तरी क्षेत्र) की-2 विंग, दूसरी मंजिल, पर्यावरण मन्त्र, सीओओ कॉम्प्लेक्स, नई दिल्ली –110003 और कंपनी के पंजीकृत कार्यालय "प्लॉट संख्या 127 ए, शॉप संख्या 8, शक्ति-खंड-1, इंदिरापुरम, गाजियाबाद, उत्तर प्रदेश-201014" में इस नोटिस के प्रकाशन की तारीख से 14 दिनों के भीतर बैठ सकता है। सूचना सूचना सामान्य जनता को दी जाती है कि कंपनी, कंपनी अधिनियम 2013 की धारा 13 के तहत केंद्र सरकार को आवेदन करने का प्रस्ताव करती है, कंपनी के सदस्य ने 15.03.2021 को कंपनी के पंजीकृत कार्यालय में "प्लॉट संख्या 127 ए, शॉप संख्या 8, शक्ति- खंड-1, इंदिरापुरम, गाजियाबाद, उत्तर प्रदेश-201014" पर या हलफनामा के साथ क्षेत्रीय निदेशक (उत्तरी क्षेत्र) की-2 विंग, दूसरी मंजिल, पर्यावरण मन्त्र, सीओओ कॉम्प्लेक्स, नई दिल्ली –110003 और कंपनी के पंजीकृत कार्यालय "प्लॉट संख्या 127 ए, शॉप संख्या 8, शक्ति-खंड-1, इंदिरापुरम, गाजियाबाद, उत्तर प्रदेश-201014" में इस नोटिस के प्रकाशन की तारीख से 14 दिनों के भीतर बैठ सकता है।
बोर्ड की ओर से कृते सनलाइट टूर एंड ट्रेवल प्राइवेट लिमिटेड एस.डी./—
दिनांक : 06.04.2021 स्थान : गाजियाबाद
मनोज कुमार (निदेशक) डी.आइ.एन : 05121897

सार्वजनिक सूचना

फॉर्म नं INC –26

[नियम 30 कंपनियों (निगमन) नियम, 2014]

केंद्र सरकार के समक्ष

क्षेत्रीय निदेशक (उत्तरी क्षेत्र)

कंपनी अधिनियम, 2013 की धारा 13 (4) और कंपनीया (निगमन) नियम, 2014 के नियम 30 (6) (ए) के मामले में

तथा

सुखना रियल एस्टेट प्राइवेट लिमिटेड के मामले में पंजीकृत कार्यालय "प्लॉट संख्या 127 ए, शॉप संख्या 8, शक्ति- खंड-1, इंदिरापुरम, गाजियाबाद, उत्तर प्रदेश-201014"

याचिकाकर्ता

SALE NOTICE			
VALECHA LM TOLL PRIVATE LIMITED (IN LIQUIDATION)			
Regd. Office:- Valecha Chambers, 4th Floor New Link Road, Andheri (W), Mumbai – 400053.			
(CIN : U74900MH2010PTC202289)			
Notice is hereby given to the public in general in connection with sale of the Company, Valecha LM Toll Private Limited (in liquidation) ("Corporate Debtor") as a going concern, offered by the Liquidator appointed by the Hon'ble NCLT, Mumbai Bench vide order MA No. 171/MB/2020 in C.P. (IB) No. 2498/2018 dated October 27, 2020 under The Insolvency and Bankruptcy Code, 2016 ("Code").			
The Corporate Debtor is being offered for sale as a Going Concern as per Regulation 32(e) read with Regulation 32A of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016. The bidding shall take place through online e-auction service provider Linkstar Infosys Private Limited at https://eauctions.co.in/			
SR.NO.	PARTICULARS	DETAILS	
1	Date and Time of Auction	Date: April 21, 2021. Time: 11:00 a.m. to 04:00 p.m.	
2	Address and e-mail of the Liquidator, as registered with IBI	Reg. Address: Sumedha Management Solutions Private Limited C703, Marathon Innova, Off Ganapathra KadamMarg, Lower Parel West, Mumbai, Maharashtra, 400013. Reg. Email Id:udayraj_patwardhan@sumedhamanagement.com	
3	Process specific address for correspondence	Sumedha Management Solutions Private Limited, 809-810, B-Wing, 8th floor, Trade World, Kamala Mills Compound, Lower Parel (West), Mumbai 400013. E-mail id: vlmtpi@sumedhamanagement.com	
Assets		Reserve Price	Earnest Money Deposit
Sale of Corporate debtor as going concern along with all its assets including concession rights, land, plant and machinery and current assets, excluding Cash and Bank Balance.		Rs. 93.28 Crores (Rupees Ninety Three Crores and Twenty Eight Lakhs Only)	Rs. 9.3 Crores (Rupees Nine Crore and Thirty Lakhs Only)
Important Notes:			
1.The Corporate Debtor operates toll road of 34 Kms. Four Laning Road of Lebad (SH-31) to Manpur (NH-3), in Indore/Dhar district, Madhya Pradesh on Build-Operate-Transfer (BOT) basis by virtue of Concession Agreement with Madhya Pradesh Road Development Corporation Ltd. which is valid till November 18,2035.			
2. The sale shall be "AS IS WHERE IS" "AS IS WHAT IS", "WHATSOEVER THERE IS" AND "WITHOUT RECOURSE BASIS" and as such, the sale shall be without any kind of warranties and indemnities.			
3.The details of the process and timelines are outlined in the E-Auction Process Document, which is available on the website of e-auction service provider Linkstar Infosys Private Limited at https://eauctions.co.in/			
4.Interested bidders shall participate after mandatorily reading and agreeing to the relevant terms and conditions included as prescribed in E-Auction Process Documents and accordingly, submit their expression of interest in the manner prescribed in E-Auction Process Document.			
5.The Liquidator has the absolute right to accept or reject any or all offer(s) or adjourn/postpone/cancel the e-Auction or withdraw any assets thereof from the auction proceeding at any stage without assigning any reason thereof.			
6.As per provision to clause (f) of section 35 of the Code, the interested bidder shall not be eligible to submit a bid if it fails to meet the eligibility criteria as set out in section 29A of the Code (as amended from time to time).			
Sd/- Udayraj Patwardhan			
Date and Place:	IBBI/PA-001/IP-P00024/2016-17/10057		
April 07, 2021, Mumbai	Liquidator of Valecha LM Toll Pvt.Ltd (in liquidation)		

पंजाब नेशनल बैंक punjab national bank

सिक्वोरिटी इन्टरस्ट एक्ट, 2002 के प्रवर्तन एवं वित्तीय समितियों के प्रतिभूतिकरण एवं पुनर्निर्माण की धारा 13(2) के तहत नोटिस

यह जानकारी दी गई है कि किस्त /व्याज /मूल ऋण का भुगतान न करने के कारण, नीचे उल्लिखित खातों को भारतीय रिजर्व बैंक के दिशानिर्देशों के अनुसार रण-निषाधित परिसम्पत्ति के रूप में वर्गीकृत किया गया है। हमने अपने अंतिम उल्लेख्य पत्रों पर पंजीकृत पोस्ट के माध्यम से सिक्वोरिटाइजेशन एण्ड रिकस्ट्रक्शन ऑफ सिक्वोरिटी इन्टरस्ट एक्ट 2002 की धारा 13(2) के तहत उल्लिखित सुविधाओं के तहत व्याज और अन्य शुल्कों के साथ पूरे बकाया की मांग की है, उन्हें या तो उन्हें वापस लौटा दिया या उनकी पावती ली मिली। उन्हें अब सार्वजनिक सूचना के माध्यम से उसी के बारे में सूचित किया गया है।

हम इस भुगतान की तारीख से 60 दिनों (सात दिनों) के भीतर पूर्ण रूप से भुगतान किए जाने तक अनुबंधित रूप पर नीचे बताई गई राशि का प्रमाणन करने के लिए निम्नालिखित ऋणियों /जमानतकर्ताओं का आह्वान करते हैं। शिफोर्ट्स वर में, कार्नाट के तहत उपलब्ध बैंक के अन्य अधिकारों का उपयोग करने के अलावा, बैंक किसी भी या सभी शक्तियों का प्रयोग करने का शरादा रखता है, जैसा कि वित्तीय परिसम्पत्तियों के सिक्वोरिटाइजेशन एवं पुनर्निर्माण अधिनियम की धारा 13(4) के तहत प्रदान किया गया है और सिक्वोरिटी एक्ट 2002 को लागू करता है।। सुरक्षित ऋण का भुगतान न करने की स्थिति में, बैंक द्वारा लागू की जाने वाली सुरक्षित परिसम्पत्तियों का विवरण नी नीचे उल्लिखित है।

क्र.सं.	शाखा का नाम	बैंक एवं सम्पत्ति के स्वामी के साथ बंधक सम्पत्ति का विवरण	मांग सूचना का खाता
सं.	खाते का नाम व पता		मांग सूचना की तिथि
			एनपीए की तिथि
1.	पीएनबी – संमल ए एस	आवासीय चार मंजिला सम्पत्ति के सभी भाग व खण्ड (भूमि व भवन) श्री समीर पुत्र नसीर अहमद के नाम स्थित मोहल्ला हल्द्वी सराय, तहसील 7, जिला- संमल, बही सं. 1, जिल्द सं. 7518, पेज 389 से 410, क्र. सं. 13355, दिनांक 03.10.2015 को एसआरओ- संमल में पंजीकृत, कुल क्षेत्रफल 36.60 वर्ग मी0, चौहददी: पूर्व: मोहम्मद आलम का प्लॉट, पश्चिम: गली 6 फीट चौड़ा, उत्तर: रबन का मकान, दक्षिण: नसीर अहमद का मकान	₹. 10,31,996.52/- + व्याज एवं खर्च ₹10 01.04.2018 से प्रभावी 24.03.2021 16.04.2018
2.	पीएनबी – संमल ए एस	आवासीय सम्पत्ति के सभी भाग व खण्ड क्षेत्रफल 285 वर्ग यार्ड, मोहम्मद मोहसिन हसन पुत्र श्री अजहर हसन के नाम स्थित मोहल्ला हासिपुर गाली सराय, तहसील व जिला- संमल, बही सं. 1, जिल्द सं. 1400, पेज 242 से 243, क्र. सं. 3358, दिनांक 17.09.1981 को हाउसिंग डीज के अनुसार एसआरओ- संमल में पंजीकृत, चौहददी: पूर्व: सड़क, पश्चिम: रईसुद्दीन का मकान, उत्तर: श्रीमती जरीना बेगम का मकान, दक्षिण: नईम अहमद का मकान	₹. 5,01,866/- + व्याज एवं खर्च ₹10 01.10.2019 से प्रभावी 24.03.2021 20.12.2019
3.	पीएनबी – संमल ए एस	सम्पत्ति के सभी भाग व खण्ड क्षेत्रफल 73.27 वर्ग मी0, मोहम्मद नासिर पुत्र हाफिज ताहिर के नाम स्थित मोहल्ला झलन खान सराय, जिला- संमल, बही सं. 1, जिल्द सं. 6464, पेज 365 से 384, क्र. सं. 2376, दिनांक 02.03.2013 को टाईटल डीज के अनुसार एसआरओ- संमल में पंजीकृत, चौहददी: पूर्व: आराजी विक्रेता, पश्चिम: रास्ता सरकारी, उत्तर: आराजी हाफिज यसीन, दक्षिण: आराजी विक्रेता	₹. 8,78,975.16/- + व्याज एवं खर्च ₹10 01.04.2019 से प्रभावी 24.03.2021 29.08.2019
4.	पीएनबी – संमल ए एस	सम्पत्ति के सभी भाग व खण्ड (भूमि व भवन) स्थित ग्राम रसूलपुर सराय तहसील व जिला- संमल, बही सं. 1, बैक्यूम सं. 7779, पेज 337 से 354, क्र. सं. 7120, दिनांक 06.06.2016 को एसआरओ- संमल में पंजीकृत, क्षेत्रफल 520 वर्ग मी0, मोहम्मद कामिल पुत्र वासिक हुसैन के नाम, चौहददी: पूर्व: मकसूद की मीन, पश्चिम: मोजेराज की भूमि, उत्तर: इस्फेकर का मकान, दक्षिण: सड़क 25 फीट चौड़ी	₹. 21,74,051/- + व्याज एवं खर्च ₹10 01.04.2019 से प्रभावी 30.03.2021 06.04.2019
5.	पीएनबी – एटा E-UBI	आवासीय सम्पत्ति के सभी भाग व खण्ड, क्षेत्रफल 111.60 वर्ग मी0, श्री अजय कुमार पुत्र श्री कमल सिंह के नाम स्थित मंजीा सिख परगना एटा सड़क जिला- एटा, बही सं. 1, जिल्द सं. 6213, पेज 171 से 202, क्र. सं. 4161, दिनांक 25.04.2017 को टाईटल डीज के अनुसार एसआरओ- एटा में पंजीकृत, चौहददी: पूर्व: चरन सिंह का प्लॉट, पश्चिम: रास्ता 15 फीट, उत्तर: लता का प्लॉट, दक्षिण: रास्ता 15 फीट	₹. 7,44,451/- + व्याज एवं खर्च ₹10 26.12.2020 से प्रभावी 22.03.2021 19.04.2018

इसके अलावा, ऋणकर्ता /जमानतकर्ता /बंधककर्ता को निम्नानुसार सूचित किया जाता है:

1. सार्वभौम अधिनियम की धारा 13(13) के संदर्भ में, आप इस नोटिस के प्रकाशन के बाद, किसी के माध्यम से स्थानान्तरण, पट्टे या अन्यथा (व्यापार के सामान्य पाठ्यक्रम में अन्य) बैंक की पूर्व लिखित सहमति के बिना किसी भी सुरक्षित सम्पत्ति के उपर निर्दिष्ट नहीं करेंगे। आपको यह भी सूचित किया जाता है कि इस वकीलन निष्काश /समझ का कोई भी उल्लंघन, जैसा कि उक्त अधिनियम के तहत प्रदान किया गया है, अवैध है। यदि किसी कारण से, सुरक्षित सम्पत्तियों बची जाती है या उन्हें व्यापार के सामान्य पाठ्यक्रम में पट्टे पर दिया जाता है, तो किसी की गई आज्ञा या आज्ञा का भुगतान बैंक के पास /उत्प्रेत प्राप्त जमान /प्रति किया जाएगा। आपको इस तरह की प्राप्ति /आप के उचित खाते को प्रस्तुत करना होगा।

2. अन्य सुरक्षित परिसम्पत्तियों को लागू करने के लिए बैंक अपने अधिकारों को सुरक्षित रखता है।

3. कपड़ा इस नोटिस के तहत इस मांग का अनुपालन करें और सभी अभियंताओं से बचें। अनुपालन न करने की स्थिति में आपको सभी लागतों और परिणामों के लिए उत्तरदायी होना होगा और आप की कायबाही का सहारा लेना होगा।

डीआरएटी /कोर्ट के समक्ष कार्यावाही करने वाले बैंक को यह नोटिस बिना किसी पूर्वाहद के जारी किया जाता है, क्योंकि यह मामला डीआरएटी /कोर्ट के समक्ष लिखित मुकदमे /मुकदमावली में बैंक के अधिकारों के पक्षधार के बिना हो सकता है।
नोट: यदि इस विज्ञापन में किसी भी प्रकार की भ्रुटी होती है तो हम अग्रणी के पब्लिकेशन को मान्यता देंगे।

स्थान : बरेली

दिनांक : 08.04.2021

प्राधिकृत अधिकारी पंजाब नेशनल बैंक

प्रपत्र क

सार्वजनिक घोषणा

[भारतीय दिवाला और ऋण शोध अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया) विनियमवली, 2016 के विनियम 6 के अधीन]

साहा इन्फ्राटेक प्राइवेट लिमिटेड के लेनदारों के ध्यानां

सूचना विवरण

- कार्पोरेट देनदार का नाम साहा इन्फ्राटेक प्राइवेट लिमिटेड
- कार्पोरेट देनदार के निगमन की तिथि 26.06.2012
- प्राधिकरण लिखित- अधीन- कार्पोरेट देनदार निगमित/पंजीकृत है रिजटार ऑफ़ कम्पनीयें, दिल्ली के साथ कम्पनी अधिनियम, 1956 देनदार निगमित/पंजीकृत है
- कार्पोरेट देनदार को कार्पोरेट पहरान संख्या/सीलित दायित्व पहरान संख्या U45200DL2012PTC238062
- कार्पोरेट देनदार के पंजीकृत कार्यालय- एक-1, प्रथम तल, प्लॉट सं. 1, ग्राम किलोवारी, रिंग रोड निकट बस तथा प्रथम कार्यालय (यदि कोई हो) पता: 129, नववीरन विहार, फिटर अरविन्द कॉलेज, नई दिल्ली- 110017
- कार्पोरेट देनदार के सम्बन्ध में ऋण शोध अक्षमता अधिन की तिथि 28 फरवरी, 2020 (चैत्र- मानविक एक्सीलेंसी, नई दिल्ली के विदेशपुरा 28 फरवरी, 2020 को नियुक्त अतिथियों को 05.04.2021 को तिव नदत द्वारा प्रतिस्थापित कर दिया गया) (अंतिम की अति 06.04.2021 को अत इई)
- ऋण शोध अक्षमता समाधान प्रक्रिया के समाधान की पुनर्निगमित तिथि 02 अक्टूबर, 2021 (3 अगस्त, 2021 से 180 दिन)
- अन्योन्य समाधान प्रोसेशन के रूप में- रिजटार ऑफ़ कम्पनीयें सं. IBBI/PA-001/IP-P00384/ 2017-2018/10641
- अन्योन्य समाधान प्रोसेशन के रूप में- रिजटार ऑफ़ कम्पनीयें सं. IBBI/PA-001/IP-P00384/ 2017-2018/10641
- अन्योन्य समाधान प्रोसेशन के रूप में- रिजटार ऑफ़ कम्पनीयें सं. IBBI/PA-001/IP-P00384/ 2017-2018/10641
- अन्योन्य समाधान प्रोसेशन के रूप में- रिजटार ऑफ़ कम्पनीयें सं. IBBI/PA-001/IP-P00384/ 2017-2018/10641
- अन्योन्य समाधान प्रोसेशन के रूप में- रिजटार ऑफ़ कम्पनीयें सं. IBBI/PA-001/IP-P00384/ 2017-2018/10641
- अन्योन्य समाधान प्रोसेशन के रूप में- रिजटार ऑफ़ कम्पनीयें सं. IBBI/PA-001/IP-P00384/ 2017-2018/10641
- अन्योन्य समाधान प्रोसेशन के रूप में- रिजटार ऑफ़ कम्पनीयें सं. IBBI/PA-001/IP-P00384/ 2017-2018/10641
- अन्योन्य समाधान प्रोसेशन के रूप में- रिजटार ऑफ़ कम्पनीयें सं. IBBI/PA-001/IP-P00384/ 2017-2018/10641

पदवार सूचना दी जाती है कि राण्डिय कम्पनी लिखि न्यायिकरण, नई दिल्ली पता (एससीडीए) ने साहा इन्फ्राटेक प्राइवेट लिमिटेड के निरुद्ध दिनांक 28.02.2020 को कार्पोरेट ऋण शोध अक्षमता समाधान प्रक्रिया आरम्भ करने का आदेश दिया है। हालांकि अधिकांश द्वारा कोई कारवाही नहीं की गयी है। ऋणों के प्रमाणों के अनुसार दिनांक 5 अगस्त, 2021 के माध्यम से तिव नदत राणा को अनन्य समाधान प्रोसेशन के रूप में नियुक्त किया है।

साहा इन्फ्राटेक प्राइवेट लिमिटेड के लेनदारों से एकाग्र अपने ऋणों का प्रमाण 19.04.2021 को अपना खसरे पूर्व अनन्य समाधान प्रोसेशन के समक्ष ऊपर आइटम 10 के समक्ष वर्णित पत्र पर प्रस्तुत करने के लिए कहा जाता है।

वित्तीय लेनदारों को अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत करना होगा। अन्य सभी लेनदार अपने दावों का प्रमाण दावों (वर्णितार रूप से), डाक द्वारा अथवा इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत कर सकते हैं।

अंतिम 12, में सार्वजनिक प्रोसेशन के अनुसार किसी वर्ग से सम्बन्धित लिखित तैयार प्रपत्र सीएम में ऋणोभोन अक्षमता एवं हस्तलिखा संहिता, 2016 की धारा 5(8)(च) के तहत होय वगैर/ रिजलर एस्टेट प्रोजेक्ट के तहत आवंटित के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रक्रिया सं. 13 के सम्पूर्ण सूचीबद्ध तीन ऋणोभोन अक्षमता प्रोसेसमेंट में से अपने पसन्द का अधिकृत प्रतिनिधि सूचित करेगा।

दावे के फजी अथवा भ्रामक प्रमाण को प्रस्तुति दण्डनीक होगी।

दिनांक: 08.04.2021

स्थान: नई दिल्ली

अनन्य समाधान प्रोसेशन

पंजीकरण सं.: IBBI/PA-001/IP-P00384/2017-2018/10641

प्रपत्र-“जी” अभिचरुि की अभिव्यक्ति हेतु आमंत्रण भारतीय दिवाला और शोधन अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 36ए (1) के अधीन	
प्रासंगिक विवरण	
1. कार्पोरेट देनदार का नाम	हैक्सएफ इंफोटेक प्राइवेट लिमिटेड
2. कार्पोरेट देनदार के निगमन की तिथि	19.06.2021
3. प्राधिकरण लिखित अधीन कार्पोरेट देनदार निगमित / पंजीकृत है	रजिस्ट्रार ऑफ़ कम्पनीज-नई दिल्ली कम्पनी अधिनियम 1956 के अंतर्गत U74140DL2012PTC237715
4. कार्पोरेट देनदार को कार्पोरेट पहरान संख्या / सीलित दायित्व पहरान संख्या	पंजीकृत कार्यालय (एससीडी के अनुसार) सी-6बी / 59 दूसरी गली, पॉर्टलैंड, नई दिल्ली
5. कार्पोरेट देनदार को पंजीकृत कार्यालय तथा प्राधान कार्यालय (यदि कोई) का पता	10.04.2019 (बाद में आईआरपी को बदल दिया गया और अक्षोहताक्षरी को 27.01.2021 को आईआरपी नियुक्त किया गया)
6. कार्पोरेट देनदार की ऋण शोध अक्षमता आरम्भ की तिथि	30.04.2021
7. अभिरुि की अभिव्यक्ति के आमंत्रण की तिथि	07.04.2021
8. संहिता की धारा 26(2)(एच) के अधीन समाधान आदेशों की प्राप्ति।	cirp.hacxad@gmail.com पर ईमेल भेजकर प्राप्त किया जा सकता है।
9. धारा 29क के अनुसार लागू आग्राहता के मानदंड।	cirp.hacxad@gmail.com पर ईमेल भेजकर प्राप्त किया जा सकता है।
10. अभिरुि की अभिव्यक्ति की प्राप्ति हेतु अंतिम तिथि	30.04.2021
11. समाविष्ट समाधान आवेदकों की अनंतिम सूची जारी करने की तिथि	10.05.2021
12. अंतिम सूची के बारे में समाविष्टा प्रस्तुत करने हेतु अंतिम तिथि	15.05.2021
13. समाविष्ट समाधान आवेदकों की अंतिम सूची	25.05.2021
14. समाविष्ट समाधान आवेदकों को सूचना ज्ञापन, भूत्यांकन मैट्रिक्स तथा समाधान योजना हेतु अनुरोध जारी करने की तिथि	15.05.2021
15. समाधान आवेदक सूचना ज्ञापन, भूत्यांकन मैट्रिक्स, संकल्प योजनाओं के लिए अनुरोध और किसी भी अधिक जानकारी प्राप्त करने के लिए अंतिम तिथि	समाधान आवेदक सूचना ज्ञापन, भूत्यांकन मैट्रिक्स, संकल्प योजनाओं के लिए अनुरोध और किसी भी अधिक जानकारी प्राप्त करने के लिए अंतिम तिथि